

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2012, 02/2012, 03/2012, 08/2012 & 07/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Orders dated 08.11.2011 & 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter(s) of :

Federation of Indian Airlines Vs. AERA & Anr. (DIAL)	Appeal No.01/2012
Consumer Online Foundation Vs. AERA & Ors. (DIAL)	Appeal No. 02/2012
Federation of Indian Airlines Vs. AERA & Anr. (MIAL)	Appeal No. 03/2012
Consumer Online Foundation Vs. AERA & Ors. (MIAL)	Appeal No. 08/2012
Delhi Int'l Airport Pvt. Ltd. Vs. AERA	Appeal No. 07/2012

Appearances: Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh, Mr. Vivek P. Oriel, Ms. Kabita Das and Mr. Kawaljit Singh Bhatia, Advocates for FIA.

Mr. Anurag Sharma, Advocate for Consumer Online Foundation

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Aditi Gupta, Ms. Amita Kalkal Chaudhary and Ms. Sanjana Ramachandran, Advocates for AERA

Mr. C.S. Vaidyanathan, Sr. Advocate with Mr. Atul Sharma, Mr. Milanka Choudhary, Mr. Sarojanand Jha, Mr. Abhishek Sharma, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for DIAL

Mr. C.A. Sundaram & Mr. K. Venugopal, Sr. Advocates with Mr. Sakya Singh Chaudhari and Mr. Gautam Chawla, Advocates for MIAL.

Ms. Rameeza Hakeem with Mr. Khalid Arshad, Advocates for AAI

ORDER

14th February, 2013

In these appeals, the original orders passed by the AERA dated 08.11.2011 in respect of DIAL and 16.04.2012 in respect of MIAL are in challenge. However, it is pointed out by the parties now that after these orders, AERA passed two (02) other orders dated 28.12.2012 and 21.12.2012 virtually changing the chemistry of the previous orders. In that view, the parties arguing before us, more particularly the respondents, state that these appeals have become in-fructuous as all the orders

now stand merged with the subsequent order dated 28.12.2012. Even against subsequent order dated 28.12.2012, there is an appeal filed by the present Appellant i.e. Federation of Indian Airlines in the case of DIAL which is Appeal No.03/2013. Mr. Ramji Srinivasan, learned Senior Counsel also says that he intends to file an appeal against the other similar order dated 21.12.2012 in respect of MIAL also. We have already issued a notice in Appeal No. 3 of 2013. The other side requires sometime to file reply-affidavit etc. The said reply-affidavit shall be filed within three weeks and there shall be one week for the rejoinder. These appeals shall be tagged with Appeal No.03/2013.

Put up all these matters after four weeks.

List the matter on 21st March, 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 03/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.12.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines (FIA) ...Appellant

V/s.

AERA & Ors. (DIAL/AAI/MCA) Respondents

Appearance: Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh, Mr. Vivek P. Oriel, Ms. Kabita Das and Mr. Kawaljit Singh Bhatia, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Aditi Gupta, Ms. Amita Kalkal Chaudhary and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1 (AERA)

Mr. C.S. Vaidyanathan, Sr. Advocate with Mr. Atul Sharma, Mr. Milanka Choudhary, Mr. Sarojanand Jha, Mr. Abhishek Sharma, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for DIAL.

ORDER

14th February, 2013

Put up this appeal on 21st March, 2013 alongwith tagged appeals for which a separate order is passed.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 06/2012

with I.A. No. 10 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines (FIA) ...Appellant

V/s.

AERA & Anr. (DIAL) Respondents

Appearance: Mr. U.U. Lalit, and Mr. Ramji Srinivasan, Senior Advocates with Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh, Mr. Vivek P. Oriel, Ms. Kabita Das and Mr. Kawaljit Singh Bhatia, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Aditi Gupta, Ms. Amita Kalkal Chaudhary and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. C.S. Vaidyanathan, Senior Advocate with Mr. Gopal Jain, Mr. Ankur Sood, Mr. Aman Avinav, Mr. Kunal Kaul, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for Respondent No. 2.

ORDER

14th February, 2013

List the matter for hearing on 15th February 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 11/2012

with I.As. No.11 & 21 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Lufthansa German Airlines & Ors.

...Appellants

Vs.

AERA & Anr. (DIAL)

.... Respondents

Appearances :

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amar Dave, Mr. Ramesh Vaidyanathan, Mr. C.M. Shroff, Ms. Anusha Jacob & Mr. Narendra Kr. Goyal, Advocates for the Appellants.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Aditi Gupta, Ms. Amita Kalkal Chaudhary and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1

Mr. C.S. Vaidyanathan, Senior Advocate with Mr. Gopal Jain, Mr. Ankur Sood, Mr. Aman Avinav, Mr. Kunal Kaul, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for Respondent No. 2.

ORDER

14th February, 2013

List the matter for hearing on 15th February 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 10/2012

with I.A. No.14 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Delhi International Airport Pvt. Ltd. (DIAL)

...Appellant

V/s.

AERA & Ors.

.... Respondents

Appearances :

Mr. C.S. Vaidyanathan, Senior Advocate with Mr. Gopal Jain, Mr. Ankur Sood, Mr. Aman Avinav, Mr. Kunal Kaul, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Aditi Gupta, Ms. Amita Kalkal Chaudhary and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1(AERA)

Mr. U.U. Lalit, and Mr. Ramji Srinivasan, Senior Advocates with Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh, Mr. Vivek P. Oriel, Ms. Kabita Das and Mr. Kawaljit Singh Bhatia, Advocates for Respondent No.2 (FIA)

Mr. Ramji Srinivasan, Senior Advocate with Mr. Amar Dave, Mr. C.M. Shroff, Ms. Anusha Jacob, Mr. K.S. Bhatia, Mr. Vivek P. Oriel & Ms. Kabita Das, Advocates for Respondents No. 3 to 13

ORDER

14th February, 2013

List the matter for hearing on 15th February 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 12/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

International Air Transport Association (India) Pvt. Ltd. (IATA) ...Appellant

V/s.

AERA & Anr. (DIAL) Respondents

Appearance: Mr. Sujoy Kumar with Mr. Arindam Ghose, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Aditi Gupta, Ms. Amita Kalkal Chaudhary and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. C.S. Vaidyanathan, Senior Advocate with Mr. Gopal Jain, Mr. Ankur Sood, Mr. Aman Avinav, Mr. Kunal Kaul, Mr. Amit Ojha & Ms. Garima Sharma, Advocates for Respondent No. 2.

ORDER

14th February, 2013

List the matter for hearing on 15th February 2013.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member